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No. 362

RANCHI, WEDNESDAY 3RD AUGUST, 2022

COMMERCIAL TAXES DEPARTMENT

NOTIFICATION

3rd August, 2022

Notification No.- 8/2022 – State Tax

S.O. No. 23, Dated 03rd August, 2022 --In exercise of the powers conferred by sub-section (1) of section 50 read with section 148 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017), the Government, on the recommendations of the Council, hereby notifies the rate of interest per annum to be 'Nil', for the class of registered persons mentioned in column (2) of the Table given below, who were required to furnish the statement in **FORM GSTR-8**, but failed to furnish the said statement for the months mentioned in the corresponding entry in column (3) of the said Table by the due date, for the period mentioned in the corresponding entry in column (4) of the said Table, namely:-

TABLE

Sl. No.	Class of registered persons	Months	Period for which interest is to be Nil
(1)	(2)	(3)	(4)
1.	<p>Electronic commerce operators having the following Goods and Services Tax Identification Numbers who could not file the statement under sub-section (4) of section 52 of the said Act, for the month of December, 2020, by the due-date, due to technical glitch on the portal but had deposited the tax collected under sub-section (1) of section 52 for the said month in the electronic cash ledger, namely :-</p> <ul style="list-style-type: none"> 1. 02AACCF0683K1C4 2. 03AAECC3074B1CN 3. 04AACCF0683K1C0 4. 06AAKCA6148C1C6 5. 07AABCB3428P1CS 6. 07AACCO1714E1C8 7. 07AADCI2004E1CK 8. 08AACACZ8318D1CL 9. 08AABCB3428P1CQ 10. 08AACCO1714E1C6 11. 08AAHCM4763C1CS 12. 09AABCB3428P1CO 13. 09AABCT1559M1C8 14. 19AABCR4726Q1C2 15. 19AABCT1559M1C7 16. 21AACCF0683K1C4 17. 23AABCB3428P1CY 18. 27AACACZ8318D1CL 19. 32AAECC3074B1CM 20. 33AACCO1714E1CD 21. 03AACCF0683K1C2 22. 06AAHCM7396M1C0 23. 07AACACZ8318D1CN 24. 07AADCD4946L1CN 25. 07AAECC3074B1CF 26. 07AAKCA6148C1C4 27. 08AAECM9636P1CY 28. 08AAKCA6148C1C2 29. 09AAECC3074B1CB 30. 10AACCF0683K1C7 31. 10AAICA3918J1C8 32. 19AADCD4946L1CI 33. 23AADCD4946L1CT 34. 24AAHCM4763C1CY 35. 27AABCB3428P1CQ 36. 32AACCF0683K1C1 37. 36AACACZ8318D1CM 38. 29AAFCD0915M1CS 39. 03AAICA3918J1C3 40. 06AACCF0683K1CW 41. 08AACCF0683K1CS 42. 09AADCD4946L1CJ 	December, 2020	From the date of depositing the tax collected under sub-section (1) of section 52 of the said Act in the electronic cash ledger till the date of filing of statement under sub-section (4) of section 52.

	43. 19AACCF0683K1CP 44. 19AAICA3918J1CQ 45. 24AACCO1714E1CC 46. 27AADCD4946L1CL 47. 29AACCF0683K1CO 48. 29AADCD4946L1CH 49. 33AACCF0683K1CZ 50. 33AAICA3918J1C0 51. 36AADCD4946L1CM 52. 36AAICA3918J1CU 53. 09AACCF0683K1CQ 54. 09AAICA3918J1CR 55. 08AAICA3918J1CT 56. 24AAICA3918J1CZ 57. 27AAICA3918J1CT 58. 24AACCF0683K1CY 59. 07AACCF0683K1CU 60. 07AAICA3918J1CV		
2.	<p>Electronic commerce operators having the following Goods and Services Tax Identification Numbers who could not file the statement under sub-section (4) of section 52 of the said Act for the months mentioned in column (3), by the due-date, due to technical glitch on the portal but had deposited the tax collected under sub-section (1) of section 52 for the said months in the electronic cash ledger:-</p> <p>1. 06AAHCP1178L1CF 2. 07AAHCP1178L1CD 3. 19AAHCP1178L1C8 4. 24AAHCP1178L1CH 5. 27AAHCP1178L1CB 6. 29AAHCP1178L1C7 7. 32AAHCP1178L1CK 8. 33AAHCP1178L1CI 9. 36AAHCP1178L1CC 10. 07AADCM5146R1C8 11. 27AADCM5146R1C6 12. 29AADCM5146R1C2</p>	September, 2020, October, 2020, November, 2020, December, 2020 and January, 2021.	From the date of depositing the tax collected under sub-section (1) of section 52 of the said Act in the electronic cash ledger till the date of filing of statement under sub-section (4) of section 52.

2. This notification shall be deemed to be effective from 07th June, 2022.

[File. No. VaKar/GST/01/2020]
By the order of the Governor of Jharkhand,

Aradhana Patnaik,
Secretary,
Commercial taxes Department

वाणिज्य-कर विभाग

अधिसूचना सं. 8/2022- राज्य कर

एस. ओ. सं. 23, दिनांक 3 अगस्त, 2022 --सरकार, झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का12)की धारा 148 के साथ पठित धारा 50 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए परिषद की सिफारिशों पर, नीचे दी गई सारणी के स्तंभ (2) में उल्लिखित रजिस्ट्रीकृत व्यक्तियों के वर्ग के लिए, जिन्हे प्ररूप जीएसटीआर-8 में विवरण प्रस्तुत करना आवश्यक था, लेकिन वे उक्त सारणी के स्तंभ (3) में तत्स्थानी प्रविष्टि में उल्लिखित महीने के लिए उक्त विवरण नियत तारीख तक प्रस्तुत करने में असफल रहे थे, उक्त सारणी के स्तंभ (4) में तत्स्थानी प्रविष्टि में उल्लिखित अवधि के लिए, प्रतिवर्ष ब्याज की दर 'शून्य' अधिसूचित करती है, अर्थात् :-

सारणी

क्र.सं.	रजिस्ट्रीकृत व्यक्तियों के वर्ग	मास	वह अवधि जिसके लिए ब्याज शून्य होगी
(1)	(2)	(3)	(4)
1.	इलैक्ट्रॉनिक वाणिज्यिक प्रचालक जो निम्नलिखित माल और सेवा कर पहचान संख्या रखते हैं, जो पोर्टल की तकनीकी गड़बड़ के कारण नियत तारीख तक दिसंबर,2020 महीने के लिए उक्त अधिनियम की धारा 52 की उपधारा (4) के अधीन विवरण दाखिल नहीं कर सके थे लेकिन उन्होंने उक्त माह के लिए धारा 52 की उपधारा (1) के अधीन एकत्रित कर, इलैक्ट्रॉनिक नकद खाते में निक्षेपित कर दिया था, अर्थात् :- 1. 02AACCF0683K1C4 2. 03AAECC3074B1CN 3. 04AACCF0683K1C0 4. 06AAKCA6148C1C6 5. 07AABCB3428P1CS 6. 07AACCO1714E1C8 7. 07AADCI2004E1CK 8. 08AAACZ8318D1CL 9. 08AABCB3428P1CQ 10. 08AACCO1714E1C6 11. 08AAHCM4763C1CS 12. 09AABCB3428P1CO 13. 09AABCT1559M1C8	दिसंबर,2020	उक्त अधिनियम की धारा 52 की उपधारा (1)के अधीन एकत्रित कर इलैक्ट्रॉनिक नकद खाते में निक्षेपित करने की तारीख से धारा 52 की उपधारा (4) के अधीन विवरण दाखिल करने की तारीख तक

	14. 19AABCR4726Q1C2 15. 19AABCT1559M1C7 16. 21AACCF0683K1C4 17. 23AABCB3428P1CY 18. 27AAACZ8318D1CL 19. 32AAECC3074B1CM 20. 33AACCO1714E1CD 21. 03AACCF0683K1C2 22. 06AAHCM7396M1C0 23. 07AAACZ8318D1CN 24. 07AADCD4946L1CN 25. 07AAECC3074B1CF 26. 07AAKCA6148C1C4 27. 08AAECM9636P1CY 28. 08AAKCA6148C1C2 29. 09AAECC3074B1CB 30. 10AACCF0683K1C7 31. 10AAICA3918J1C8 32. 19AADCD4946L1CI 33. 23AADCD4946L1CT 34. 24AAHCM4763C1CY 35. 27AABCB3428P1CQ 36. 32AACCF0683K1C1 37. 36AAACZ8318D1CM 38. 29AAFCD0915M1CS 39. 03AAICA3918J1C3 40. 06AACCF0683K1CW 41. 08AACCF0683K1CS 42. 09AADCD4946L1CJ 43. 19AACCF0683K1CP 44. 19AAICA3918J1CQ 45. 24AACCO1714E1CC 46. 27AADCD4946L1CL 47. 29AACCF0683K1CO 48. 29AADCD4946L1CH 49. 33AACCF0683K1CZ 50. 33AAICA3918J1C0 51. 36AADCD4946L1CM 52. 36AAICA3918J1CU 53. 09AACCF0683K1CQ 54. 09AAICA3918J1CR		
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	55. 08AAICA3918J1CT 56. 24AAICA3918J1CZ 57. 27AAICA3918J1CT 58. 24AACCF0683K1CY 59. 07AACCF0683K1CU 60. 07AAICA3918J1CV		
2.	इलैक्ट्रॉनिक वाणिज्यिक प्रचालक जो निम्नलिखित माल और सेवा कर पहचान संख्या रखते हैं, जो पोर्टल की तकनीकी गड़बड़ के कारण नियत तारीख तक स्तंभ (3) में उल्लिखित महीनों के लिए उक्त अधिनियम की धारा 52 की उपधारा (4) के अधीन विवरण दाखिल नहीं कर सके थे लेकिन उन्होंने उक्त महीनों के लिए धारा 52 की उपधारा (1) के अधीन एकत्रित कर इलैक्ट्रॉनिक नकद खाते में निक्षेपित कर दिया था,अर्थात् :- 1. 06AAHCP1178L1CF 2. 07AAHCP1178L1CD 3. 19AAHCP1178L1C8 4. 24AAHCP1178L1CH 5. 27AAHCP1178L1CB 6. 29AAHCP1178L1C7 7. 32AAHCP1178L1CK 8. 33AAHCP1178L1CI 9. 36AAHCP1178L1CC 10. 07AADCM5146R1C8 11. 27AADCM5146R1C6 12. 29AADCM5146R1C2	सितंबर,2020,अक्टूबर,2020,नवंबर,2020, दिसंबर, 2020 और जनवरी, 2021	उक्त अधिनियम की धारा 52 की उपधारा (1)के अधीन एकत्रित कर इलैक्ट्रॉनिक नकद खाते में निक्षेपित करने की तारीख से धारा 52 की उपधारा (4) के अधीन विवरण दाखिल करने की तारीख तक

2. यह अधिसूचना 7 जून, 2022 से लागू मानी जाएगी।

[सं.सं.वा०कर/जी०एस०टी०/01/2020]
झारखण्ड राज्यपाल के आदेश से,

आराधना पटनायक,
सचिव,
वाणिज्य-कर विभाग।
